

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

IA 5019/2023 (NEW IA) in C.P. (IB)/977(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.11.2023**

NAME OF THE PARTIES: **UNITED BANK OF INDIA VS**
GADHINGLAJ AGRO ALCOCHEM LTD

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 5019/2023

- 1) Mr. Navin Arora, Ld. Counsel for the Applicant is present.
- 2) Counsel for the Applicant informed this Bench that the present Interlocutory Application becomes infructuous; in view of the order which already been passed by this Bench and thus, the Counsel for the Applicant prays for disposal of the present Application.
- 3) In that view of the matter, the present Interlocutory Application bearing IA No. 5019 of 2023, is disposed of as become infructuous. File be consigned to record.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)